

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Mr. Kshitij Sharda, Advocate

**For the Respondent: Mr. Avirup Benjamin and Mr. Brijesh Tamber,
Advocates**

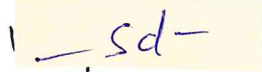
ORDER

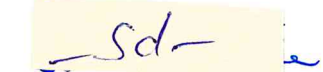
CA 133/2019 has been filed under Section 60(5) of the Code seeking initiation of contempt proceedings for non-compliance of specific orders of this Bench. Notice of this application is accepted by Ld. Counsel for the RP.

It is also brought to the notice of this Bench that the said order has been impugned before the Hon'ble NCLAT in Company Appeal (AT)(Insolvency) No. 104/2019 wherein the parties have been directed to pay the arrears of rent to the applicant by 15th February, 2019 and thereafter by the 15th of every succeeding month.

In view of the same, list this case for a compliance report on 18th February, 2019.

Application has been filed under Section 45 of the Code by the RP. Notice of this application be issued to the non-applicants returnable on 18th February, 2019. Dasti.


**(V. K. Subburaj)
Member (T)**


**(Ina Malhotra)
Member (J)**